

**REPORTS ON STAFF STRENGTH, BUDGETS
EXPENDITURE AND LABORATORY
INFRASTRUCTURE OF THE TRIPURA STATE
POLLUTION CONTROL BOARD**

**IN COMPLIANCE WITH THE DIRECTION OF
HON'BLE NATIONAL GREEN TRIBUNAL IN ORDER
DATED 23.11.2023 IN ORIGINAL APPLICATION
NO.693/2023 IN SUO MOTU ARISES OUT OF THE
NEWS ITEM TITLED POLLUTION CONTROL BOARDS
ARE WEAK LINK APPEARING IN DECCAN HERALD
DATED 24.10.2023**

SUBMITTED BY:



GOVERNMENT OF TRIPURA

Status Report in compliance with the directions dated 23.11.2023 of Hon'ble National Green Tribunal in OA No.693/2023 in the matter of News Item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the Weak Link".

BACKGROUND:

Hon'ble National Green Tribunal, Principle Bench, New Delhi passed some orders/directions dated 23/11/2023 in O.A No.693 of 2023 in the matter of News Item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the Weak Link".

In this order, the Hon'ble National Green Tribunal, PB, New Delhi had observed that The news item states that the State Pollution Control Board (SPCB) as also Central Pollution Control Board (CPCB) have miserably failed to effectively contribute in curbing the pollution. It is stated that the PCBs across India are in a state of a shambles, though in course of time, their mandate has been expanded much beyond the water related issues. Referring to a working paper from the Centre for Policy Research, the report states that the SPCBs do not have the resources and capacity to perform the functions assigned to them under various laws due to inadequate sanctioned strength of personnel, high number of vacancies especially in technical positions, absence of proper training, lack of pollution monitoring and abatement equipment, absence of technically competent leadership, protracted enforcement mechanisms, insufficient funds and ineffectual spending.

Accordingly, the Hon'ble Tribunal has directed that,

"The above respondents are directed to file their reports showing the sanctioned strength and working strength of staff in the concerned SPCBs/PCCs, CPCB the ratio of administrative, Ministerial and Technical staff in the SPCBs/PCCs, CPCB and the regulating and monitoring facilities which are available with the SPCBs/PCCs/CPCB. In respect of laboratories, the report will disclose the sanctioned strength and present working strength of staff, the infrastructure

which is available in the labs and further need for equipment and infrastructure in those labs and the provisions made in laboratories for enforcement and monitoring of hotspots in critically polluted areas. The report should also include the availability of budget and its sources and expenditure in last two years (2020-2021 and 2021-2022). Let these reports be submitted within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

STATUS REPORT OF THE TRIPURA STATE POLLUTION CONTROL BOARD IS AS FOLLOWS:

The Tripura State Pollution Control Board was set up by the Government of Tripura in the year 1988 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Accordingly, Rules namely the Tripura State Pollution Control Board (Water Pollution Control) Rules, 1989 and the Tripura State Pollution Control Board (Air Pollution Control) Rules, 1989 have been framed under both the Acts.

Presently, there are 28 nos. of sanctioned post which includes the Scientific, Technical and Administrative Officials. However, presently 24 posts are occupied and 4 posts are vacant. Initiatives have been taken for recruitment in these vacant posts. A Table showing the details is as follows:

1. Status of Manpower :

The details of the Sanctioned, Actual and Vacant Posts of TSPCB are as follows:

Sl. No.	Name of Post	No. of Sanctioned Post	Actual in position	Vacant
	<u>Scientific & Technical Posts</u>			
1	Executive Engineer	1	1	0
2	Scientist-“C”	1	1	0
3	Scientist “B”	1	1	0
4	Asst. Environmental Engineer	2	2	0
5	Jr. Environmental Engineer	4	3	1

6	Junior Scientist	4	3	1
7	Jr. Scientific Assistant	2	2	0
8	Sr. Laboratory Assistant	1	1	0
9	Jr. Laboratory Assistant	1	1	0
10	Sample Collector	2	2	0
	<u>Non-technical Posts</u>			
11	Accountant	1	1	0
12	Upper Division Clerk	2	1	1
13	Lower Division Clerk	1	1	0
14	Driver	1	1	0
15	Peon	3	2	1
16	Sweeping & Cleaning Assistant	1	1	0
		28	24	04
So, the ratio of the Technical: Administrial posts actual in position is 17:7				

2. Environmental Laboratories at Tripura State Pollution Control Board and its Zonal Offices (Central Zonal, North Zonal & South Zonal) with its infrastructure to analysis the notified parameters along with EPA recognition/ NABL accreditation :

A sophisticated environmental laboratory has been set up at Head Office of Tripura State Pollution Control Board at Agartala, West Tripura for the analysis of various environmental parameters of water & wastewater, air, noise etc. The Tripura State Pollution Control Board has also set up 3 (three) Zonal Offices & Laboratories and details are as follows:

Sl No.	Offices & Laboratories	Office Infrastructure
1	Central Laboratory at Agartala Tripura State Pollution Control Board Parivesh Bhawan, PN Complex, Gorkhabasti, Agartala, West Tripura	Own Building of Tripura State Pollution Control Board
	Zonal Office & Address	
2	South Zonal Office & Laboratory Tripura State Pollution Control Board	Accommodated in the office building of Department of

	Udaipur, Gomati District, Tripura	Science, Technology & Environment, Government of Tripura.
3	Central Zonal Office & Laboratory Tripura State Pollution Control Board Ambassa, Dhalai District, Tripura	Shifted to Head Quarter, TSPCB, Agartala
4	North Zonal Office & Laboratory Tripura State Pollution Control Board Kumarghat, Unakoti District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.

Considering the acute shortage of the staff, the Central Zonal Office & Laboratory at Ambassa, Dhalai District, Tripura has been shifted to TSPCB Head Office, Agartala.

These Zonal Office & Laboratories are well equipped with basic instruments. The collection as well as analysis of the basic environmental parameters is being done in these Zonal Office & Laboratories. The TSPCB is in the process for obtaining EPA/NABL accreditation for its Laboratories.

The central environmental laboratory set up at Head Office of Tripura State Pollution Control Board at Agartala, West Tripura for analysis of various environmental parameters of Water & Waste water, air, Noise etc. is having a set of Scientific Officials having requisite qualification which includes two no's Junior Scientist, two nos. Junior Environmental Engineer, two Junior Scientific Assistant, one Senior Laboratory Assistant, One Junior Laboratory Assistant. The educational qualifications of the Laboratory Staffs are given in the table below:

Sl. No	Designation	Educational Qualification
1.	Junior Scientist	M.Sc, M.Phil
2.	Junior Environmental Engineer	M. Tech
3.	Junior Scientific Assistant	M.Sc, Ph.D, NET, SLET
4.	Senior Laboratory Assistant	B.Sc (Bio)
5.	Junior Laboratory Assistant	M.Sc (Zoology)

Apart from these, Project Associates and Data Entry Operators having requisite qualification are also being engaged under National Air quality Monitoring Programme (NAMP) and National Water quality Monitoring Programme (NWMP) projects of CPCB. In some occasions, the analysis of pesticides is being carried out in the laboratory of CPCB and SPCBs.

The Laboratory Division of Head office of TSPCB is having one Air Lab, one Wet Lab and one Microbiological Lab. The Air Lab is capable of analyzing important air quality parameters and noise level, the Wet Lab is capable of analyzing almost 30 no's of water quality parameters and Microbiological lab is capable of analyzing total coliform and Faecal Coliform in water under NAMP, NWMP, industrial pollution monitoring and on various occasion.

A list of the major instruments/equipment available in the laboratories are given below:

Name of the Instruments	No. of Instruments	Purpose
Air Quality Monitoring Instruments		
Continuous Ambient Air Quality Monitoring Station (CAAQMS)	02	Monitoring the Ambient Air Quality on real time basis
Respirable Dust Sampler APM-460 (XNL) with Thermo Electrically Cooled Gaseous Sampling Attachment APM 411 TE.	05	Monitoring of the air quality parameters manually
Fine Particulate Sampler APM-550(MFC)	05	Monitoring of air quality parameter of Air (PM-2.5) manually
Stack Monitoring Kit	01	Monitoring the Air emission from industry
Anemometer	01	Monitoring of air flow
Water Quality Analysis Instruments		
Atomic Absorption Spectrophotometer	01	Analysis of different essential heavy metals in water and wastewater samples
UV-Spectrophotometer	02	Analysis of different chemical parameters of water, wastewater and air samples

Digital Microscope	01	Identification of microorganisms during microbiological analysis and bio monitoring.
Total Kjeldahl Nitrogen Analyzer	01	Analysis of organic nitrogen in water and wastewater samples
B.O.D. Incubator	03	Analysis of BOD of water and wastewater samples
Bacterial Incubator	04	Analysis of microbiological parameters
C.O.D Digester	01	Analysis of COD of water and wastewater samples
pH meter	02	Determine the pH of water and wastewater samples
Conductivity meter	02	Determine the conductivity of water and wastewater samples
Turbidity meter	04	Determine the Turbidity of water and wastewater samples
Laminar Air Flow	01	Analysis of Microbiological parameters of water and wastewater samples
Colony Counter	01	Analysis of Microbiological parameters of water and wastewater samples
Magnetic Stirrers	01	Analysis of water parameters
Hot Air Oven	05	For Analytical purpose
Autoclaves	01	Microbiological analysis
Muffle Furnace	01	For Analytical purpose
Analytical Balance	05	For Analytical purpose
Deep Freezers	03	For Refrigeration purpose
Water Purification System	01	For water distillation
Thermo reactor	01	For Analytical purpose
Noise Level Measuring instrument		
Sound Level Meter (Class-I & Class-II)	11	Measuring Noise level in different selected zones

		of the State
Bio Monitoring		
Bio Monitoring Kit	01	Qualitative assessment of water quality

A list of the major instruments/equipment proposed to procure for strengthening of laboratories are given below:

Name of the Instruments	No. of Instruments	Purpose
Air Quality Monitoring Instruments		
Flue Gas Analyser	02	Monitoring the emission from industry.
Water Quality Analysis Instruments		
Gas Chromatograph and Mass Spectrophotometry	01	Analysis of different pesticides in water and wastewater
Ion Chromatograph	01	Analysis of different ions of water, wastewater

However, additional instruments/equipment whenever necessary for effective enforcement of monitoring will be procured.

3. Budget and its sources and expenditure in last two years :

The budget and its sources and expenditure of the TSPCB for last two years (2020-2021 and 2021-2022) are enclosed herewith collectively as **Annexure-1**.

4. Details of training to the technical and scientific staffs etc. :

- All the scientific and technical officials of TSPCB have obtained adequate training regarding Air Quality Monitoring, Water Quality Monitoring, Noise Level Monitoring, All Waste Management Rules, Technical aspects of ETP/STPs, Real time air quality monitoring, OCEMS, EIA etc.
- The Board Officials are also attending the CPCB Sponsored various training programmes/Workshops time to time.

4. Initiatives taken for strengthening of the Tripura State Pollution Control Board:

1. The General Body of the TSPCB in its 51st Meeting held on 20.12.2023 has decided to move proposal to create 45 nos. of Scientific, Technical & Ministerial Officials for strengthening of the functioning of State Pollution Control Board and its Laboratories. These will in turn help in strengthening its Zonal Offices & Laboratories also. In this meeting, it was also decided to take initiative on urgent basis for obtaining NABL accreditation of all the Laboratories under TSPCB in a phased manner. A copy of the minutes of the said meeting is enclosed herewith as **Annexure-2**.
2. The Hon'ble Chief Minister of the State has also reviewed the activities of the TSPCB. In the last review meeting held on 29.12.2023 under the Chairmanship of Hon'ble Chief Minister, Tripura emphasis has been given on strengthening of the TSPCB and its Laboratories. A copy of the minutes of the said meeting is enclosed herewith as **Annexure-3**.
3. The matter was also reviewed in the 28th State Level Committee meeting held on 04.12.2023. under the Chairmanship of the Chief Secretary, Government of Tripura and in this meeting it was decided that:
 - TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply with the directions issued by the Hon'ble Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest.
 - Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments.
 - Initiatives to be taken by the TSPCB to obtain NABL Accreditation for the existing laboratory of the TSPCB at the earliest.

A copy of the minutes of the said meeting is enclosed herewith as **Annexure-4**.



Annual Budget for the year 2020-21

Sl. No.	Activities /Items proposed as per Annual Plan 2020-21	Amount
1.	Direction & Administration	
	a) Salary of Scientific & Technical Staffs	98,60,000
	b) Salary of Non-technical Staffs	22,60,000
	c) Wages of Outsourcing Staffs	27,60,000
	d) TA & DA of Officers/Staffs	65,000
	e) Cash Allowance/Festival Grants/Advance	1,25,000
	Sub-Total	1,50,70,000
2.	Abatement of Pollution	
	a) Consent Management	9,60,000
	b) Laboratory Management	7,65,000
	c) Waste Management	19,000
	Sub-Total	17,44,000
3.	Environment Education & Awareness (EEA)	
	(i) ENVIS	
	a) Salary of Project Staffs	15,78,000
	b) Travel	2,80,000
	c) Database development	60,000
	d) Website Development	62,000
	e) Awareness Activities	20,000
	f) Others	30,000
	(ii) EEP/Eco-Club	
	a) Nature camps/ summer Vacation Camps	4,50,000
	b) Training Expenses	22,00,000
	c) Workshops/ Exhibition/ competitions	35,00,000
	d) Printing and Publications	50,000
	e) Office Expenses	4,58,000
	Sub-Total	86,88,000
4.	Control of Pollution	
	i) Repair and Maintenance	
	a) Maintenance of Building	11,20,000
	b) Maintenance of Vehicles	1,39,520
	c) Maintenance of Electrical Appliances	35,000
	d) Seminar/ Workshop/ Training	75,000
	ii) Pollution Monitoring	
	a) Air Quality Monitoring	4,40,000
	b) Water Quality Monitoring	1,00,000
	c) CAAQMS	80,000
	d) Noise Monitoring	2,60,000
	(iii) Capacity Building	
	(iv) Creation of Capital Assets	1,03,00,000
	(v) IT & E-Governance	2,60,000

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	(vi) Statutory Advertisement	50,000
	(vi) Procurement of Laboratory Instruments	63,50,000
	Sub-Total	1,92,09,520
5.	Court Cases	
	a) Retainer Fees	2,60,000
	b) Appearance Fees	50,000
	c) Drafting/Clerkage	35,000
	Sub-Total	3,45,000
6.	Office Operation	
	a) Office Contingency	7,05,000
	b) Office Stationary	5,10,000
	c) Electricity Consumption Charge	4,10,000
	d) Telephone Charges	30,000
	e) Fuel and Lubricants	4,85,000
	f) Hiring Charges of Vehicle	10,50,000
	Sub-Total	31,90,000
7	Environmental Projects	
	a) Celebration of World Environment Day	2,50,000
	b) Observation of Prevention & Control of Pollution	4,00,000
	c) Celebration of Ozone Day	50,000
	d) Plastic Waste Management	20,000
	e) NABL Accreditation of TSPCB Laboratory	0
	Sub-Total	7,20,000
	Grand Total (Sl.No.1+2+3+4+5+6+7)	4,89,66,520



WS 22/01/2024
 (SUSHANTA DAS)
 Junior Scientist & DDO
 TSPCB, Agartala.



Annual Budget for the year 2021-22

Sl. No.	Activities /Items proposed as per Annual Plan 2021-22	Amount
1.	Direction & Administration	
	a) Salary of Scientific & Technical Staffs	1,69,00,000
	b) Salary of Non-technical Staffs	34,95,000
	c) Wages of Outsourcing Staffs	42,00,000
	d) TA & DA of Officers/Staffs	3,20,000
	e) Cash Allowance/Festival Grants/Advance	5,56,000
	Sub-Total	2,54,71,000
2.	Abatement of Pollution	
	a) Consent Management	61,000
	b) Laboratory Management	1,10,000
	c) Waste Management	24,78,000
	Sub-Total	26,49,000
3.	Environment Education & Awareness (EEA)	
	(i) ENVIS	
	a) Salary of Project Staffs	15,82,000
	b) Travel	3,90,000
	c) Database development	1,14,000
	d) Website Development	75,000
	e) Awareness Activities	40,000
	f) Others	60,000
	(ii) EEP	
	a) Nature camps/ summer Vacation Camps	0
	b) Training Expenses	29,000
	c) Workshops/ Exhibition/ competitions	0
	d) Printing and Publications	0
	e) Office Expenses	0
	Sub-Total	22,90,000
4.	Control of Pollution	
	i) Repair and Maintenance	
	a) Maintenance of Building	2,02,000
	b) Maintenance of Vehicles	1,40,000
	c) Maintenance of Electrical Appliances	62,000
	d) Seminar/ Workshop/ Training	2,00,000
	ii) Pollution Monitoring	
	a) Air Quality Monitoring	1,20,000
	b) Water Quality Monitoring	80,000
	c) CAAQMS	17,38,000
	d) Noise Monitoring	5,75,000
	(iii) Capacity Building	
	(iv) Creation of Capital Assets	1,05,61,000
	(v) IT & E-Governance	12,88,000

	(vi) Statutory Advertisement	4,38,000
	(vi) Procurement of Laboratory Instruments	41,00,000
	Sub-Total	1,95,04,000
5.	Court Cases	
	a) Retainer Fees	2,50,000
	b) Appearance Fees	1,50,000
	c) Drafting/Clerkage	26,000
	Sub-Total	4,26,000
6.	Office Operation	
	a) Office Contingency	3,55,000
	b) Office Stationary	5,55,000
	c) Electricity Consumption Charge	3,20,000
	d) Telephone Charges	35,000
	e) Fuel and Lubricants	5,95,000
	f) Hiring Charges of Vehicle	9,06,600
	Sub-Total	27,66,600
7	Environmental Projects	
	a) Celebration of World Environment Day	81,000
	b) Observation of Prevention & Control of Pollution	1,81,000
	c) Celebration of Ozone Day	7,000
	d) Plastic Waste Management	13,48,000
	e) NABL Accreditation of TSPCB Laboratory	0
	Sub-Total	16,17,000
	Grand Total (Sl.No.1+2+3+4+5+6+7)	5,47,23,600



MS 22/01/2024
(SUSHANTA DAS)
Junior Scientist & DDO
TSPCB, Agartala.



Tripura State Pollution Control Board
Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
Agartala-799006, West Tripura

Income & Expenditure Account for The Year ended 31st March 2021

Expenditure	Amount(Rs)	Amount(Rs)	Income	Amount(Rs)	Amount(Rs)
To Administrative Expenditure			By Grants-in-Aid		
Arrear Pay & Allowance	32,492.00		Grant From CPCB	2,482,050.00	
Cash Allowance	3,600.00		Grant From MOEFCC	2,900,000.00	
Arrear Pay To Envies Hub	131,456.00		Recurring Grant From MOEFCC	2,047,709.00	
ENVIS Centre(salary)	1,446,080.00		State Grant	1,750,000.00	9,179,759.00
Honorarium	1,344,600.00				
Pay of Officers (Group-A)	6,548,221.00		By Interest Received		
Pay of Officers (Group-B)	5,873,536.00		Fixed Deposit (Accrued inst.)	11,804,274.98	
Pay of Staff (Group-C)	3,027,260.00		Savings	1,223,837.00	13,028,111.98
Pay of Staff (Group-D)	2,148,786.00				
TA/DA	31,003.00		By Forms, Fees & Others		
Wages	162,272.00		BMW Fees	43,027.00	
Wages of Oximax IRP	61,164.00	20,810,470.00	Consent Fees	19,051,644.00	
			Penalty & Arrear of Consent Fees	150,678.00	
To Contingent Expenditure			Pollution Cost	112,760.00	
Advertisement	55,249.00		Processing Fees	727,595.00	
Audit and Accounting Fees	112,700.00		RTI Fees	608.00	
Bank Charge	33,544.85		Sale of Consent Form	14,200.00	
CM's Relief Fund	12,954.00		Water Cess	403,268.00	20,503,780.00
Computer Servicing, Stationery Etc.	134,635.00				
Consent Management	543,119.00		By Indirect Incomes		
Consultancy Fees	15,750.00		Air Quality Monitoring fees	762,757.00	
Court Case	344,633.00		prior period Adjustment (BRS)	1,718,663.00	
Data Entry Workers & Others Wages	2,755,986.00		Other Income	13,400.00	
Ecology & Environment	1,000,000.00		Plastic Waste Management Fees	56,000.00	
Electrification & Electricity Charges	412,321.00		Water Quality Testing	119,030.00	2,669,850.00
Festival Grant	25,800.00				
Hiring of Office Space	221,703.00				
Laboratory Exp	704,677.00				
Liveries	2,820.00				
LTC A/c	29,526.00				
Medical Reimbursement	624.00				
Miscellaneous Expenditure	100,000.00				
Office Contingency	480,086.00				
Operation & Maintenance Charges of	434,677.00				
Postage & Telegraph	50,000.00				
Printing & Stationary	511,045.00				
Public Hearing	501,987.00				
Quarter Rent	17,010.00				
Repair & Maintenance of Building	1,118,711.00				
Sound Level Monitoring Dev- Class-2	6,348,270.00				
Sound Proof Partition	148,000.00				
Telephone Charges	29,394.00				
Training/workshop/Fair A/c	34,540.00				
Website Maintenance Charge	61,600.00	16,241,361.85			
To Running & Maintenance of Vehicles					
Fuel & Lubricant	483,500.00				
Hiring Charges of Vehicle	1,052,373.00				
Maintenance of Vehicle	139,520.00	1,675,393.00			
c/d		38,727,224.85	c/d		45,381,500.98

Date: 08/07/2021
Place : Agartala

Pranati Sen Majumder
Accountant
TSPCB, Agartala

Amarenda Jamatia
Asst. Environmental Engineer
DDO & HO, TSPCB



Annual Report, 2020-2021

Tripura State Pollution Control Board
 Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
 Agartala-799006, West Tripura

Income & Expenditure Account for The Year ended 31st March 2021

Expenditure	Amount(Rs)	Amount(Rs)	Income	Amount(Rs)	Amount(Rs)
b/d		38,727,224.85	b/d		45,381,500.98
To Miscellaneous Project & Others Exp					
Bio-Medical Waste Management	210,824.00				
CAAQMS	80,637.00				
Climate Change and Env. Awareness I	83,544.00				
ECO Club Programme	5,657,563.00				
ENVIS Hub	282,298.00				
E-Waste Management	36,595.00				
Fair/ Exhibition A/c	30,340.00				
Green Skill Dev. Programme	123,179.00				
Installation Charges of CAAQMS	37,620.00				
Laboratory Management	65,882.00				
National Nature Campaign Programm	222,845.00				
NGC Programme	114,319.00				
Noise Monitoring	203,861.00				
Noise Pollution Control	56,878.00				
OCMMS	6,006.00				
Online Consent Management	417,775.00				
Plastic Waste Management	19,404.00				
SEAC/SEIAA Management	143,595.00				
Swachhta Action Plan Programme	64,940.00				
World Environment Day	238,203.00	8,096,308.00			
To Depreciation		13,596,400.91	By Excess of Expenditure Over Income		15,038,432.78
		60,419,933.76			60,419,933.76

Date: 08/07/2021
 Place : Agartala

Pranati Sen Majumder
 Accountant
 TSPCB, Agartala

Amarenda Jamatia
 Asst. Environmental Engineer
 DDO & HO, TSPCB

For, SANAT & ASSOCIATES
 Chartered Accountants

 FRN-317076E
 H.O. AGARTALA
 B. O. KOLKATA
 Membership No- 504491
 Empanelment No- CA1992

Tripura State Pollution Control Board
Pariवेश Bhawan, Pandit Nehru Complex, Gorkhabasti
Address: Agartala-799006, West Tripura

Income & Expenditure Account for the year ended on 31st March 2022

Expenditure	Amount (Rs.)	Amount (Rs.)	Income	Amount (Rs.)	Amount (Rs.)
<u>Administrative Expenditure</u>			<u>By:</u>		
Arrear Pay & Allowance	20,085.00		Grants-in-aid		
Arrear Pay of DA	212,415.00		Grant From CPCB	1,344,000.00	
Cash Allowance	3,600.00		Grant From MOEFCC	20,000,000.00	
INVIS Centre (Salary)	1,582,404.00		Grant Envis	2,597,432.00	
Expenses Con. with Recruitment	5,000.00		State Grant	2,000,000.00	25,941,432.00
Honorarium of Chairman	1,344,600.00		<u>By:</u>		
Pay of Officers (Group-A)	7,505,710.00		Forms, Fees & Others		
Pay of Officers (Group-B)	6,177,298.00		Analytical Charge	10,790.00	
Pay of Staff (Group-C)	3,172,606.00		Application Fees	39,000.00	
Pay of Staff (Group-D)	2,077,956.00		Battery Fees	6,500.00	
Remuneration of Out Sourcing (SOFED)	1,060,741.00		BMW Fees	45,800.00	
TA/DA	77,207.00		Consent Fees	26,590,348.00	
Wages (Temporary Workers)	84,000.00		Ec Processing Fees	345,000.00	
Arrear of Honorarium	60,360.00		Fees for Consent Form Correction	14,700.00	
Data Entry Works & Others Wages (ATSF & OTHERS)					
Wages of Oximax IRP	3,042,715.00	26,504,567.00			
	77,870.00				
<u>Contingent Expenditure</u>					
Abatement of Pollution			Fees for Name Change & Unit	400.00	
Advertisement	437,766.00		Hazardous Waste Fees	130,000.00	
Advertisement in Con. with Recruitment	4,158.00		Penalty & Arrear of Consent Fees	789,015.00	
Audit and Accounting Fees	66,446.00		Pollution Cost	37,800.00	
Awareness Programme	11,723.00		RTI Fees	266.00	
Bank Charge	6,580.99		Sale of Consent Form	350.00	
Computer Servicing, Stationery Etc.	61,877.00		Stamping Charges	4,800.00	28,014,769.00
Consent Management	60,831.00		<u>By:</u>		
Contingency Fees	7,732.00		Indirect Income		
Court Case	426,900.00	1,084,013.99	Plastic Waste Management Fees	13,000.00	
			Water Quality Testing	497,353.00	510,353.00
C.F.		27,588,580.99	C.F.		54,466,554.00



B.F.	27,588,580.99	B.F.	54,466,554.00
Data Entry Works & Others Wages		Interest	
Eco Club	29,902.00	Fixed Deposit	8,461,370.01
Electrification & Electricity Charges	319,148.00	Savings	413,783.00
Expenses Con. with Recruitment of JEE & Jr.Sc	6,000.00		
Festival Grant (ISPCB Emp.)	11,000.00		
Festival Grant (ENVIS Staff)	1,200.00		
Festival Grant (Out Sourcing Staff - ATFS)	26,400.00		
Festival Grant (SOFED Staff)	8,400.00		
GST Filling Charge	6,000.00		
Hiring of Office Space	54,300.00		
Jungle Cutting	12,400.00		
Medical Reimbursement	20,454.00		
Noise Pollution Control	323,451.00		
Office Contingency	354,932.00		
Operation & Maintenance Charge of CAAQMS	1,738,708.00		
Plastic Pollution Cost	10,851.00		
Postage & Telegram	40,000.00		
Printing & Stationary	555,187.00		
Procurement of Laboratory Equipment	83,933.00		
Procurement of Books & Journal	840.00		
Public Hearing	200,283.00		
Repair & Maintenance of Building	201,165.00		
Single Use Plastic	30,000.00		
Telephone Charges	35,414.00		
Water Bodies A/c (Advt.)	8,652.00		
World Ozone Day	6,930.00		
<u>Running & Maintenance of Vehicles</u>			
Fuel & Lubricant	594,460.00		
Hiring Charges of Vehicle	906,642.00		
Maintenance of Vehicle	138,301.00		
C.F.	33,313,533.99	C.F.	63,341,707.01



B.F.		33,313,533.99	B.F.	63,341,707.01
Miscellaneous Project & Others EXP.				
C/AQMS (Audit Charges)	3,836.00			
Inventorization of Hazardous Other Waste	2,478,000.00			
INVIS Hub	678,354.00			
Laboratory Management	25,960.00			
HEC Programme	28,500.00			
Noise Monitoring	249,590.00			
OC/MMS (Portal Upgradation)	550,207.00			
Plastic Waste Management	1,347,508.00			
HEAC/SHIAA Management	4,590.00			
Swachhita Action Plan Programme	79,005.00			
World Environment Day	80,904.00	5,526,454.00		
Depreciation		11,958,418.00		
Excess of Income over Expenditure		12,543,301.02		
TOTAL		63,341,707.01	TOTAL	63,341,707.01

Sanat Agartala
Date: 31/05/2022



For, SANAT & ASSOCIATES
Chartered Accountants

(Signature)

C.A. Dinen Majumdar
Partner
Membership No.504491

**MINUTES OF 51ST BOARD MEETING
OF GENERAL BODY OF TRIPURA STATE POLLUTION CONTROL BOARD
HELD ON DECEMBER 20, 2023 AT 11:00 A.M.**

The 51ST Board Meeting of General Body of the Tripura State Pollution Control Board (TSPCB) was held on December 20, 2023 at 11:00 a.m. in the Board Room of Tripura State Pollution Control Board at Parivesh Bhawan, Gorkhabasti, Agartala.

Dr. K. Sasikumar, Chairman, TSPCB presided over the meeting. Apart from the Chairman & Member Secretary, the list of Board Members who attended the 50th Board Meeting of the Tripura State Pollution Control Board is at **Annexure-I**.

At the outset the Chairman, TSPCB welcomed all the Board Members. Dr. Bishu Karmakar, Member Secretary, TSPCB made a power point presentation about the activities of Tripura State Pollution Control Board and thereafter the agenda-wise discussion was initiated.

Agenda Item No. 51 (1) : To Confirm the Minutes of the 50th Meeting of the Board held on December 03, 2022.

The Minutes of the 50th Meeting of the Board held on December 03, 2022 were placed before the Board Members for confirmation.

The Minutes were confirmed.

Agenda Item No. 51 (2) : To discuss the Action Taken Report on the decisions of the 50th Meeting of the Board held on December 03, 2022

The Action Taken Reports (ATR) on the decisions of 50th Meeting of the Board held on December 03, 2022 was placed before the Board Members as Annexure-II for consideration.

The Members thoroughly discussed the issue and, after deliberation and careful consideration, resolved the following:-

(i) TSPCB may adopt the Siting Guidelines of Hot Mix Plant as circulated by the Ministry of Environment, Forests & Climate Change, Government of India vide Notification No.G.S.R.376(E) dated 18/05/2023 for implementation in the State.

(ii) Regarding conversion of Zig-Zag Kiln Technology from the Bull's Trench Kiln, the Board suggested to take following actions for effective implementation of the revised environmental guidelines/standards for brick kilns in the State.

- (a) An Interaction Meet be organized with the owners of all the Brick industries
- (b) Inventorization of Zig-Zag Kiln Technology may be made by making field level inspections.

B. S. S.

(c) To enforce the revised environmental guidelines/standards, TSPCB shall issue Notice / Closure Order etc. including imposition of penalty, in case of any violation.

(iii) Regarding effective implementation of Environmental Guidelines of Stone Crushing Units, the TSPCB shall identify the defaulting Stone Crushing Units by making field level inspection and issue Show Cause Notice /Closure Order for violation/ any deviation of Environmental Guidelines.

The Board Members noted the contents of ATR on the decisions of 50th Board Meeting and, after thorough discussion, approved the ATR.

Agenda Item No. 51 (3) : Approval of Audit Report and Statement of Accounts for the financial year 2022-23.

The Member Secretary, TSPCB placed audited Accounts of the Tripura State Pollution Control Board for the financial year 2022-23 prepared by the chartered Accountants firm namely "Sanat & Associates" before the Board Members for comments /views /suggestions.

The Board Members took note of income and expenditure under different heads of the TSPCB during the financial year 2022-23 and expressed satisfaction on the financial performance of the TSPCB

The Board thoroughly discussed this issue and approved audited accounts reports as prepared by the firm "Sanat & Associates" of the Tripura State Pollution Control Board for the financial year 2022-23.

Agenda Item No. 51 (4) : Approval of Annual Report of the TSPCB for the reporting period April 01, 2022 to March 31, 2023.

The Member Secretary, TSPCB informed the Board Members that as per the Section 39(2) of the Water (Prevention & control of Pollution) Act, 1974, every State Board shall, during each financial year, prepare, in such form as may be prescribed, an Annual Report giving full account of its activities under this Act during the previous financial year and copies thereof shall be forwarded to the State Government within four months from the last date of the previous financial year and that Government shall cause every such report to be laid before the State legislature within a period of nine months from the last date of the previous financial year.

The Annual Report for the financial year 2022-23 for the reporting period 1st April, 2022 to 31st March, 2023 was placed before the Board Members.

The Board Members thoroughly discussed the Annual Report and appreciated the Board activity for that period. The Board approved the Annual Report for onward submission to the State Government/ Administrative Department to place the same before the State Legislature.

Agenda Item No. 51 (5) : Proposal for creation of 45(forty five) additional posts in the TSPCB

The Member Secretary, TSPCB informed the Board Members that the activity of Tripura State Pollution Control Board has increased manifold over the years. At present, TSPCB has been looking after all the environmental issues and activities throughout the State from its Agartala Head Office and 3 (three) Zonal Offices [Ambassa, Udaipur & Kumarghat]. Despite the work loads, manpower of the Tripura Pollution Control Board is very meagre. On the other hand, the volume of work including activities of the TSPCB is increasing day by day.

The mandates of TSPCB are well defined in the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and the various Waste Management Rules made under the Environment (Protection) Act, 1986. Apart from the enforcement and effective implementation of Acts & Rules, there are many other statutory responsibilities which include implementation of the order banning use of Plastic Carry bags in the State, implementation of different directions/orders issued by the Hon'ble NGT and High Court of Tripura etc. The Board also plays advisory role with data/ statistics generation for review purposes and for legal and parliamentary/ assembly matters, publications, and R&D works. The Tripura State Pollution Control Board is discharging most of the mandated duties with its limited manpower.

The present staff strength of the Tripura State Pollution Control Board is quite inadequate to meet the increasing requirement of work load, which require specific attention and action on the ground. As because, TSPCB is to prepare Action Plans, Compliance Reports etc. in connection with various directions of the Hon'ble Supreme Court of India and Hon'ble National Green Tribunal related to different environmental issues of the State.

The matter was also discussed in the 28th Meeting of State Level Committee held on 04/12/2023 under the chairmanship of Chief Secretary, Tripura. In the 28th Meeting of State Level Committee, it was decided that TSPCB shall take necessary initiatives for creation of additional posts/ manpower, required for smooth functioning of the statutory duties as well as to comply the direction issued by the Hon'ble Supreme Court, National Green Tribunal and other Judicial bodies related to environment and ecology at the earliest. There is another decision regarding strengthening of the existing laboratory and also for setting up of Zonal Laboratories at the Zonal Offices of TSPCB and equipped them with requisite staffs and instruments.

For smooth functioning of various statutory works, the Tripura State Pollution Control Board proposes to create the following posts with the concurrence of Finance Department and also with the approval of Council of Ministers.



Sl. No.	Name of the Post	No. of Post	Pay Band	Grade Pay	Pay Level
A.	Scientific Posts				
1	Scientist-D	01	PB-4	7600	Level -19
2	Scientist-C	02	PB-4	7000	Level -17
3	Scientist-B	04	PB-4	6600	Level -15
4	Junior Scientist	04	PB-3	4800	Level -13
5	Jr. Scientific Assistant	03	PB-3	4400	Level -11
6	Sr. Laboratory Assistant	03	PB-2	4200	Level -10
7	Jr. Laboratory Assistant	03	PB-2	2100	Level-06
B.	Technical Posts				
8	Senior Environmental Engineer/ Superintendent Engineer	01	PB-4	7600	Level -19
9	Environmental Engineer/ Executive Engineer	02	PB-4	7000	Level -17
10	Asst. Environmental Engineer/ Assistant Engineer	04	PB-4	6600	Level -15
11	Jr. Environmental Engineer	05	PB-3	4800	Level -13
C.	Non-Technical Posts				
12	Law Officer	2	PB-3	4800	Level -13
13	Programme Officer	1	PB-3	4600	Level -12
14	Information Officer	1	PB-3	4400	Level -11
15	IT Officer	1	PB-2	4200	Level -10
16	Office Superintendent	1	PB-3	4400	Level -11
17	Head Clerk	1	PB-2	4200	Level -10
18	UD Clerk	2	PB-2	2800	Level -9
19	L.D. Clerk/DEO	4	PB-2	2200	Level -7
		45			

The Board has noted the availability of fund for creation of 45 (forty five) additional posts in the Tripura State Pollution Control Board. The Board also noted that the Ministry of Environment, Forests & Climate Change, Government of India is providing Salary Support of filled up Scientific & Technical posts under the Scheme "Control of Pollution". Once the proposed posts are created and filled up, there will not be any difficulties for Tripura State Pollution Control Board to meet up the salary expenditure.

The Board thoroughly discussed this important issue. After prolonged discussion, the following decisions were taken-

(i) The Board in principle approved the proposal for creation of 45 (forty five) additional posts in the Tripura State Pollution Control Board.

(ii) The TSPCB will constitute a Committee under the chairmanship of Chairman, TSPCB to assess and ascertain the number of posts required for creation in the Tripura State Pollution Control Board for effective disposal of statutory functions.

(iii) The Board has authorized the Chairman, TSPCB to take final decision in the matter of creation of additional posts in the Tripura State Pollution Control Board.

(iv) The Board also approved to meet the expenditures on account of pay and allowance of the proposed posts from its own resources.

Agenda Item No. 51 (6) : Miscellaneous, if any.

a) Annual Action Plan & Budget for the financial year 2024-25

The Member Secretary, TSPCB placed the Annual Action Plan and anticipated Expenditure Budget for the Financial Year 2024-25 along with the broad objectives of the plan/ scheme/ projects before the Board Members for discussion

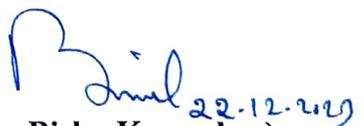
The Board thoroughly discussed this important issue, and after thorough deliberation and careful consideration, approved the Annual Action Plan and anticipated Expenditure Budget for the Financial Year 2024-25 for implementation

b) Enhancement of Consent Fees Structure @ 40% increase over existing Consent Fees Structure for Industrial Sectors.

The Chairman, TSPCB informed the Board Members that the enhancement of Consent Fees Structure is necessary for meeting the emerging expenditures for modernization of lab infrastructure/activities. The consent fees as received from the industries are not enough to meet such expenditures. To meet up the expenditures for modernization of lab infrastructure/activities, the Tripura State Pollution Control Board proposes to revise the Consent fees enhancing 40% over the existing fee structure in the 43th Board Meeting of Tripura State Pollution Control Board held on December 11, 2020.

The Board thoroughly discussed this issue and after prolonged discussion, allowed TSPCB to pursue the matter with the Administrative Department and to place the proposal for enhancement of Consent Fees Structure @ 40% increase over existing Consent Fees Structure for Industrial Sectors before the Council of Ministers, Government of Tripura for obtaining approval.

The meeting ended with a vote of thanks to the Chair.


(Dr. Bishu Karmakar)
Member Secretary

To
All Board Members of General Body of TSPCB

.....
.....

Tripura State Pollution Control Board
Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
P.O. Kunjaban, Agartala, Tripura- 799006

No.6(6)/TSPCB/BM/51/

7706-11

December 22, 2023

Copy circulated for information to:

1. PS to the Hon'ble Chief Minister & Minister, Science, Technology & Environment, Government of Tripura for kind information to the Hon'ble Chief Minister.
2. PS to the Chairman, Tripura State Pollution Control Board.
3. PS to the Secretary, Department of Science, Technology & Environment, Govt. of Tripura.
4. Head of Office, Tripura State Pollution Control Board for necessary action.
5. Sri Prakash Paul, Jr. Environmental Engineer, TSPCB. He is requested to upload the Minutes of 51st Board Meeting in the official website of TSPCB.


(Dr. Bishu Karmakar)
Member Secretary

I/47613/2024

Minutes of the Review Meeting of Hon'ble Chief Minister with TSPCB held on 29/12/2023 at 12:00 noon in Conference Hall-II of the Civil Secretariat to review the activities of Tripura State Pollution Control Board and other environment related issues of the State.

The Hon'ble Chief Minister, Tripura [Hon'ble Minister of Department of Science, Technology & Environment, Tripura] chaired a meeting with the officials of Tripura State Pollution Control Board (TSPCB) to review the activities of TSPCB and other environment related issues of the State. The meeting was attended by the following officials:

1. Dr. P. K. Chakravarty, IAS, Secretary to the Hon'ble Chief Minister, Government of Tripura.
2. Dr. K. Sasikumar, IAS, Secretary, Department of Science, Technology & Environment, Government of Tripura and Chairman, TSPCB.
3. Shri Animesh Das, IAS, Director, Science, Technology & Environment, Govt. of Tripura.
4. Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board.
5. Shri Manas Mukherjee, Executive Engineer, Tripura State Pollution Control Board.
6. Shri Amarendra Jamatia, Assistant Environmental Engineer & Head of Office, Tripura State Pollution Control Board and other officers & staffs of the Tripura State Pollution Control Board.

2. At the outset, Dr. K. Sasikumar, Secretary, Department of Science, Technology & Environment, Government of Tripura and Chairman, TSPCB welcomed the Hon'ble Chief Minister and other Officials and elaborated the mandates and various activities undertaken by the Board.

3. After detailed discussion and review of activities of TSPCB, the following decisions were taken:

1. The representatives from the Home (Police) Department and District Administration shall also be included in the General Body of the Tripura State Pollution Control Board. Expert Invitee Members having specialised knowledge in various environmental issues may also be included in the General Body from time to time as per the provision of the relevant Acts.
2. The present Consent Fees Structure of TSPCB which was last revised in the year 2017 is relatively low amongst the States of NE region. The TSPCB shall collect the information regarding Consent Fees Structure from other State Boards of NE States; make a comparative statement and submit a proposal for upward revision of Consent Fees Structure, to the Government for approval.
3. As per the Bio-Medical Waste Management (BMW) Rules, 2016, all the Health Care Facilities must have adequate facilities such as colour coded dustbins, needle crushers, disinfectants etc. and also take necessary initiatives for its scientific disposal as per the Rules. The TSPCB shall take necessary initiatives for regular inspection of the Health Care Facilities and Common Biomedical Waste Treatment Facilities in the State to monitor the implementation status of the BMW Rules, 2016, in coordination with the Health Department & NHM.
4. Safe disposal of used syringes must be ensured. TSPCB shall take necessary initiatives for its effective management in consultation with the Health Department, UDD and concerned ULBs.

I/47613/2024

5. Periodic sampling and testing of water quality to monitor the fungal/bacterial contamination of the swimming pools is necessary. The TSPCB shall conduct a study in all the swimming pools located in the State in collaboration with the laboratory of Community Medicine Department of the Tripura Medical Colleges and shall submit report to the Government.
6. 1100 nos. Eco-Club in Schools and 28 nos. Eco-Club in colleges are working on various environmental awareness and action-oriented activities such as elimination of SUP, water conservation, save energy, etc. The TSPCB shall display the eco-club activities through the Digital/LED Display Boards of the ICA Department to generate awareness throughout the State. Apart from that, the TSPCB shall take necessary initiatives to display/ publish various environmental messages through the ICA/Press/electronic Media for wide publicity.
7. Extensive awareness programme should be carried out on prohibition of use of identified Single Use Plastics (SUP) and its adverse health & environmental effects involving eco-clubs and NGOs on regular basis. The Education Department may also be approached to conduct awareness programme on ban of use of identified SUPs and its health & environmental effects and alternatives to SUPs in all the educational institutions.
8. Initiatives shall be taken for strict enforcement on the prohibition of the identified SUPs at market/commercial complexes involving DMs, SPs, SDMs, SDPOs, BDOs and ULBs on regular basis.
9. There are no legally operating SUP product manufacturing units located in the State of Tripura. The Home (Police) Department, BSF, ICPs and Taxes & Excise Department shall take necessary initiatives for strict vigilance at the border check posts so that no prohibited SUP items/ products can enter into the State from outside.
10. The Skill Development, Industries & Commerce Department, TRLM, TULM shall take necessary initiatives for manufacturing of alternatives of identified SUPs using jute, paper, areca nut leaves, *sal* leaves, etc. involving SHGs/ Entrepreneurs in the State so that adequate quantity of alternatives are available in the markets.
11. The TSPCB shall take necessary initiatives to regulate sound systems /vehicular horns in the notified Silence Zones. Initiatives shall also be taken to control the noise pollution in the Wildlife Sanctuary/ tourist spots during the picnic seasons.
12. A meeting may be convened with the Bazar Committees/ Religious institutions/ PA System Owners with an objective to control the noise level as per the Noise (Regulation & Control) Rules, 2000 throughout the State involving DMs, SPs and other stakeholder Departments.
13. A meeting may be convened with all the Brick Industry owners for proper implementation of the environmental guidelines issued by the Ministry of Environment, Forest & Climate Change, Government of India for adoption of the Zig-Zag technology within the stipulated timeline. If required the guidelines issued by MoEF&CC in this regard should be enforced through District Administration.

I/47613/2024

14. TSPCB shall take necessary initiatives for identification of the defaulting Stone Crushing Units and take appropriate actions for the violation/any deviation of the Environmental guidelines of Stone Crushing Units.
15. Ambient air quality monitoring may be done in more identified representative locations of the State so that average ambient air quality trend across the state can be arrived at for reference and action. TSPCB shall take necessary initiatives to install more real time air quality monitoring system in bigger towns like Udaipur and Dharmanagar.
16. A study may be carried out in coordination with Health Department to assess the impact of pollen grains on human health and environment in terms of allergen carriers.
17. The present manpower in TSPCB is 24 nos, which is grossly inadequate to discharge the statutory duties as mandated in the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment Protection Act, 1986 and the various Rules thereunder. The Hon'ble National Green Tribunal, Principal Bench in its order dated 23.11.2023 in OA NO. 693 of 2023 directed to submit an Affidavit before the Hon'ble NGT regarding strengthening of manpower and laboratory infrastructure within stipulated timeline. Initiative shall be taken for strengthening of the existing manpower and laboratory infrastructure in the Head Quarter of TSPCB as well as three Zonal Offices. The General Body of the TSPCB in its meeting held on 19.12.2023 has also agreed to create additional 45 nos. of Scientific, Technical and Ministerial posts for smooth functioning of the Board. In this regard, necessary proposal with due justification for creation of additional 45 nos. of Scientific, Technical and Ministerial posts shall be sent to the Government for smooth functioning of the statutory duties and also to comply the directions issued by the Hon'ble National Green Tribunal.

The meeting ended with thanks to the Chair.

Signed by Bishu Karmakar
Date: 19-01-2024 13:08:23
Reason: Approved

(Dr. Bishu Karmakar)
Member Secretary

Copy to the:

1. PPS to the Hon'ble Chief Minister, Government of Tripura for kind information of the Hon'ble Chief Minister.
2. PS to the Secretary to the Hon'ble Chief Minister, Government of Tripura for kind information of the Secretary.
3. PA to the Chairman, Tripura State Pollution Control Board for kind information of the Chairman.
4. PA to the Secretary, Science, Technology & Environment, Government of Tripura for kind information of the Secretary.
5. Director, Science, Technology & Environment, Govt. of Tripura for kind information.

1/29012/2023

Minutes of 28th meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023 at 11:00 AM PM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13/04/2023 of the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 28th meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023 at 11.00 AM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13.04.2023 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at Annexure-I. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Director, Urban Development Department has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State and matter related to OA No.693/2023.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
Issue : Solid Waste Management & Sewage Management				
Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed	<u>Urban Area</u> ➤ Solid Waste Management: Present MSW generation of the State is 333.1 TPD and total waste processing facility presently operationalized id 493 TPD. 12 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. Construction work of 1 nos. TWTP at Teliamura MC is	<ul style="list-style-type: none"> Necessary initiatives may be taken by the UDD for setting up of the remaining TWTPs for Teliamura, Melaghar, Amarpur and Panisagar within the December, 2023. 8 MLD STP at Akhaura ICP, AMC is under construction. UDD shall take necessary initiatives to expedite the works for

1/29012/2023

Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		<p>by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017</p>	<p>already completed and started functioning partially. It will be inaugurated after three phase electricity connection by December, 2023. In addition, 3 nos. TWTP at Melaghar, Panisagar and Amarpur will also be completed by December, 2023. Further, 85 nos. Secondary Centers scattered in 20 ULBs of the State are presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD & 6 TPD is functional at Agartala and Kamalpur respectively.</p> <p>➤ Sewage Management: Total sewage generation in 20 ULBs is 82.4 MLD.</p> <p>➤ Existing/Under construction:</p> <ul style="list-style-type: none"> • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, AMC is under construction. Work will be completed by 31st March, 2024. • 1.4 MLD In-Situ Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to enhance the capacity of this plant. • Land identification and survey completed in two ULBs (Kamalpur & Bishalgarh) for setting up of oxidation pond. Work will be started from 15.12.2023 (Bishalgarh) and 1st week of January, 2024 (Kamalpur). 	<p>completion the projects within stipulated timeline.</p> <ul style="list-style-type: none"> • The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/ oxidation pond (31.5 MLD STP at Kantakhal & Kalapania Khal, 8 MLD STP at Kantakhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline. • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps in Solid as well as Liquid Waste management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas as well as Urban areas in coordination with the concerned line departments.

/29012/2023

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>➤ New proposal:</p> <ul style="list-style-type: none"> • 31.5 MLD STP at Kantakhal & Kalapania Khal of AMC - work order has already been issued. Soil testing and drawing completed. Construction of labour shed is going on. All piling works will be completed by March, 2024 and work of super structure will be done parallelly. Target Completion date is July 2025. • 8 MLD STP is proposed (Kantakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD in-Situ nalla in 8 small ULBs - work order issued. <p>➤ Bishalgarh MC: Bio-remediation of drain - work will be started from 08-12-23, agency has mobilized the materials and labour at Bishalghar. Oxidation pond- work will be started from 15-12-23</p> <p>➤ Kamalpur NP: Bio-remediation of drain - work will be started from 18-12-23, agency has started mobilization of materials and labour at kamalpur. Oxidation pond- work will be started from 1st week of January, 2024.</p> <p>➤ Panisagar NP: Design and drawing</p>	

1/29012/2023

Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>is submitted by the agency. Approval for design and drawing by the designated committee will be completed by 08/12/2023.</p> <p>It is anticipated work will start from 1st week of January, 2024.</p> <p>➤ Sabroom NP: Design & drawing will be submitted by the agency on 05-12-23. Approval for design and drawing by the designated committee will be completed by 08/12/2023. It is anticipated that work will start from 2nd week of January, 2024</p> <p>➤ Jirania NP, Sonamura, Amarpur NP & Santirbazar MC: Agency will complete submission of design & drawing by 31st December, 2023. It is anticipated work will start from 2nd week of February, 2024.</p> <p>• 17.5 MLD STP in 11 ULBs – Total works has been divided in 4 package. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur: Financial bid will be opened by December, 2023 and Kumarghat,</p>	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>Kailasahar, Dharmanagar, Ambassa, Khowai, Teliamura: Retending will be done.]</p> <p>Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</p> <p>Rural Area:</p> <ul style="list-style-type: none"> • Total estimated Solid Waste Generation : 263.70 TPD (Biodegradable & non-biodegradable) • Biodegradable Waste: In rural areas 192.50 TPD solid waste is being generated, out of which only 183.92 TPD are treated with existing community and individual compost pit (55303 individual compost pit and 2210 community compost pit and Cattle feeding 126.51 TPD). To mitigate the gap of 8.58 TPD, a total of 23520 individual compost pits and 142 community compost pits proposed. • Non Biodegradable Waste: In Rural areas 71.20 TPD non Biodegradable waste generated and existing treatment facility is 43.53 TPD (719 waste segregation sheds/storage facility at village level). The gap in treatment of non-biodegradable waste is 27.67 TPD and this will be mitigated through 	

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>proposed 547 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs.</p> <ul style="list-style-type: none"> • Sewage Management: • Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 97.67 MLD through 7469 nos. Individual Soak Pits, 4266 nos. Community Soak Pits and 351254 kitchen gardens. The gap in treatment of gray water of 47.36 MLD will be mitigated through construction of 204200 nos. of Individual Soak Pit and 3566 nos. of Community Soak Pits. 	
2.	Finance/ UDD/PWD (DWS)/RD D/ Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".	<ul style="list-style-type: none"> • An amount of Rs. 282.58 Cr has been ring-fenced by state Government. 	<ul style="list-style-type: none"> • The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RD D/ Panchayet/ DMs/ULBs	Community compost pits be properly maintained, ensuring that	<ul style="list-style-type: none"> • Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in 	<ul style="list-style-type: none"> • Maintenance and monitoring of the functioning of compost pits already set up in ULBs shall be done by

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	Urban areas. <ul style="list-style-type: none"> • Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. • Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress. 	the UDD & concerned ULBs. The compost produced shall be utilised following standardized norms. <ul style="list-style-type: none"> • The PWD (DWS), RDD and Panchayat Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio- degradable solid wastes and also to take necessary initiatives to set up required Community Compost Pits/Individual Compost Pits involving the concerned DMs.
4.	UDD/PWD (DWS)/RDD/ Panchayet/ Health Department/DMs/ULBs	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	IN URBAN AREAS : <ul style="list-style-type: none"> • MRF facility is already operationalized in AMC. • 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. • Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste. • Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D waste. • Raids and 	<ul style="list-style-type: none"> • The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. • The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas • The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas regarding proper segregation of household wastes. • All DMs shall also take necessary

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			<p>enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Initiatives are being taken for proper implementation of the Plastic Waste Management Rules.</p> <ul style="list-style-type: none"> • IN RURAL AREAS : • 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWMU infrastructure in ULBs. • For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. • People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level. 	<p>initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required.</p> <ul style="list-style-type: none"> • Regular enforcement drives may be initiated for regulation of ban SUP items at all level.
5.	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> • An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to its optimal capacity has been prepared by AMC. • A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House 	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.

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Sl No	Responsible Department/ Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
			Hold Connection. • State has already considered the said sewerage connectivity fund requirement while ring-fencing funds amounting Rs.282 Cr.	
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	• TSPCB is monitoring the compliance of STPs on monthly basis • All ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements.	• The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. • All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental	• SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 &	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		issues at district level	31.07.2023.	Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UD D/ PWD(DWS) / RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023.	<ul style="list-style-type: none"> Regular Review Meetings are being held at State as well as District Level. 	<ul style="list-style-type: none"> Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	<ul style="list-style-type: none"> The Forest Department and DSTE has taken initiatives for utilizing applicable policies for carbon credit. The issue has been taken up in the Element Project and Carbon Credit assessment is among the main objective of this project. The said project will be implemented within 5 years and extensive plantation will be done in first 3 years of this project. 	<ul style="list-style-type: none"> Forest Department may take necessary steps in this regard.
10	UDD/ PWD(DWS) /RDD/ Panchayet/ Forests/DS TE/ TSPCB	Submission/ Filling of six monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of		<ul style="list-style-type: none"> The six monthly progress reports has been filed before the Hon'ble NGT on 09.11.2023.

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.		
Issue : Restoration of Polluted River Stretches				
Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023				
13	UDD/ Forests/ PWD (WR)/ I & C/ DMs/ ULBs	<ul style="list-style-type: none"> Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches One EA was filed before the Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. In spite of this, it was declared in the 15th CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1. Affidavit in this matter be filed within 13th December, 2023. 	<ul style="list-style-type: none"> Action Plan for Restoration of Identified Six polluted River stretches is under implementation. The matter related to EA No.35/2023 was placed before the River Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned departments, a consolidated Action Taken report was prepared and the RRC has finalized the report. The said Action Taken report has been processed for obtaining Approval from the Government. The Approved ATR will be filed before the Hon'ble NGT through the Standing Counsel of the State at Delhi. 	<ul style="list-style-type: none"> All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall be given to the Model River Haora. The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 shall have to be filed within stipulated timeline. The Standing Counsel may be requested to submit the affidavit along with the Action Taken Report in this regard. The JRC, Tripura Bhawan, New Delhi may be requested to take necessary action in consultation with standing counsel.
14	DSTE(RRC) / TSPCB	Monitoring of the implementation of Action Plan for restoration	The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on	The RRC shall monitor the implementation of the Action Plan for restoration of

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		of Rivers by River Rejuvenation Committee (RRC)	Haora River. • The Haora River Front Development Project is under implementation.	identified river stretches with special emphasis on Haora River. • The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
15	UDD/ Forests/ PWD (WR)/ I & C /DMs/ ULBs/TSPCB/AMC/ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	<ul style="list-style-type: none"> UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. Monthly Progress Report is being submitted to NMCG within copy to CPCB on regular basis. In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6. 	<ul style="list-style-type: none"> All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.
<p>Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.)</p> <p>Ref :NGT Orders dated 23.11.2023 in O.A. No : 693/2023</p>				
	DSTE/ TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of	<ul style="list-style-type: none"> The TSPCB has set up laboratory in the Head Office, Agartala. Total man power of TSPCB in position is 24. Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities. 	<ul style="list-style-type: none"> TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest. Initiatives be taken for

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Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28 th State Level Committee held on 04.12.2023
		Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.		strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. <ul style="list-style-type: none"> • Initiatives to be taken by the TSPCB to obtain NABL Accreditation for the existing laboratory of the TSPCB at the earliest. • The Status Report/ ATR shall be prepared for filing before the Hon'ble NGT within the stipulated timeline.

Signed by Sajal Kumar Das

Date: 06-12-2023 12:01:24

Reason: Approved

(Sajal Kr Das)

Director

Science, Technology & Environment
Government of Tripura

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ANNEXURE-I**List of Participants in 28th State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023**

Sl. No.	Name, Designation & Department
1.	Sri JK Sinha, Chief Secretary, Government of Tripura
2.	Dr Avinash M. Kanfade, PCCF & HoFF, Forest Department, Government of Tripura
3.	Dr. K. Sasi Kumar, Secretary to the Government of Tripura, Science, Technology & Environment Department, Tripura
4.	Sri Manchak Lpper, DIG(Crime), Home Department, Tripura
5.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
6.	Sri Animesh Das, Director & Addl. Secretary to the Government of Tripura, Science, Technology & Environment Department, Government of Tripura.
7.	Sri Rajat Pant, Director, Urban Development Department, Government of Tripura
8.	Sri Prasun De, Director, RDD & Panchayet, Government of Tripura
9.	Sri Akinchan Sarkar, Addl. Secretary, Finance Department, Government of Tripura
10.	Er. Swapan Kr Das, Chief Engineer, RD, Government of Tripura
11.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
12.	Sri S.C. Das, Addl. Director, Industries & Commerce, Government of Tripura
13.	Sri Uttam Poddar, Joint Director, IT Department, Government of Tripura
14.	Sri Sandip Sinha, State Mission Manager, TRLM
15.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board
16.	Sri K. Sanamaten, NGO Advisor, NHM, Tripura
17.	Dr. Anirban Hore, NHM, Tripura
18.	Sri M.K. Gope, Chief Planner, TUDA, Tripura
19.	Sri Manojit Debnath, Consultant, PWD(DWS)